

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5338  
ANSWERED ON:28.04.2003  
ALLOTMENT OF LAND FOR HANGER  
RAVI PRAKASH VERMA

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the procedure for allotment of land on lease for construction of hanger as per the rules of Airports Authority of India (AAI);
- (b) whether the AAI has received application from M/s. Prime Aerospace Pvt. Ltd. for allotment of land at Indore Airport;
- (c) if so, whether the land has been allotted to them; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION ( SHRI SHRIPAD YESSO NAIK )

- (a): - The allotment of land on lease to private companies for the construction of hanger is done by call of tenders through press notifications after the proposal and location plan are cleared by the Board of Airports Authority of India from operational and planning point of view.
- (b): - Yes, Sir.
- (c): - No, Sir.
- (d): - The company has to participate in the competitive bids through press advertisements.